

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 105
In
IB-359(ND)/2024

IN THE MATTER OF:

Rajendra Singh Rathore & Anr.

.... Petitioner/Applicant

Vs.

Chetanya Buildcon Pvt. Ltd

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the FC

: Mr. Himanshu Gupta, Rohan S. Nandy, Padmja
Sharma

ORDER

Due to paucity of time, the matter is adjourned to **18.07.2024.**

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(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik